

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.568/97

Friday, this the 25th day of April, 1997.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Suresh Kumar M,
Extra Departmental Delivery Agent,
Kodunganoor(Provisional),
Trivandrum.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. Assistant Superintendent of
Post Offices,
Trivandrum East Sub Division.

2. Superintendent of Post Offices,
Trivandrum South Division. - Respondents

By Advocate Mr George Joseph, ACGSC

The application is having been heard on 25.4.97
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

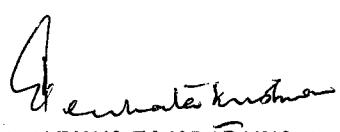
The grievance of the applicant is that though he is working provisionally as Extra Departmental Delivery Agent, Kodunganoor, the respondents refused to consider his case for regular selection and appointment on the ground that his name has not been sponsored by the Employment Exchange.

..2...

Therefore he has filed this application praying for a declaration that he is entitled to be considered for appointment as EDDA, Kodunganoor.

2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao and others, (1966) 6 SCC 216, the respondents would consider the candidature of the applicant also before appointment. In the result the application is disposed of directing the respondents to finalise the selection and appointment to the post of EDDA, Kodunganoor only after considering the candidature of the applicant also, though his name has not been sponsored by the Employment Exchange. No costs.

Dated, the 25th April, 1997.


PV VENKATA KRISHNAN
ADMINISTRATIVE MEMBER


AV HARIDASAN
VICE CHAIRMAN

trs/254